

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 36/TT/2013**

Subject : determination of transmission tariff of Northern Region System Strengthening Scheme-XX (NRSSS-XX) of Northern Region from Anticipated COD (1.3.2013) to 31.3.2014 for tariff block 2009-14 period.

Date of Hearing : 27.10.2015.

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S. K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.S. Raju, PGCIL  
Smt. Sangeeta Edwards, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Northern Region System Strengthening Scheme-XX (NRSSS-XX) of Northern Region for tariff block 2009-14;
- b) As per Investment Approval (IA) dated 25.10.2010, the project is scheduled to be commissioned within 27 months from the date of IA i.e. 1.2.2013 against which the asset covered in instant petition was commissioned on 1.1.2014. Accordingly, there is delay of 11 months in commissioning of the asset;
- c) The delay was mainly on account of land acquisition and ROW issue. The detailed justification of delay has been submitted vide affidavit dated 2.9.2015. The land acquisition process was initiated in April, 2009, however the actual possession of land was given in August 2011. After that ROW



problems were faced by the petitioner during the construction of approach road;

- d) As per L2 schedule complete, encumbrance free, leveled, compacted land was to be handed over to contractor by April, 2011. However, the land was handed over to the contractor by March, 2012. This has resulted in delay of 11 months.
- e) The total estimated completion cost is ₹13900 lakh against the apportioned approved cost of ₹14200 lakh up to March, 2014. Hence, there is no cost over-run in comparison to FR cost. Additional capital expenditure is included in next tariff period;
- f) Provisional tariff has been given vide order dated 18.3.2013. The petitioner has submitted trued up auditor cost up to 31.3.2014 and requested to consider the cost given in auditor certificate;
- g) RCE is under approval and shall be submitted alongwith revised tariff forms upon approval; and
- h) Requested to condone the delay and allow the tariff.

2. The Commission reserved the order in the petition.

By order of the Commission

sd/-

(T. Rout)  
Chief (Law)

